

NITEM NO.42

COURT NO.11 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27615/2008

(From the judgement and order dated 16/10/2008 in WP No. 2251/2008
of The HIGH COURT OF BOMBAY)

ORYX FISHERIES PVT.LTD. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 18/12/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)

Mr.Pratap Venugopal, Adv.
Ms. Deepti, Adv.
Mr.Chiradeep Balooni, Adv.
Mr. P.K. Jha, Adv.
M/S. K.J. John & Co.,Adv.

For Respondent(s)

Mr.Mohan Parasaran, Adv.
Mr. Gaurav Dhingra, Adv.
Mr. H. Chemdru, Adv.
Mr. A.K. Sharma, Adv.
Mr. M.P. Vinod,Adv.
Mr. Ajay K. Jain, Adv.
Mr. Dillip Pillai, Adv.
Ms. Usha Nadni Adv.

UPON hearing counsel the Court made the following

O R D E R

The prayer made on behalf of the petitioner for grant of time to
file rejoinder to the counter affidavit is rejected.

List the case after 10 weeks.

The parties may file additional documents within 6 weeks from
today.

(Vishal Anand)
Sr.P.A.

(Mithlesh Gupta)
Court Master